

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE OF INDIA.

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 14th March, 2000.

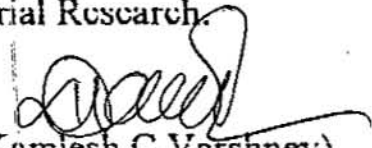
NOTIFICATION
INCOME TAX

No. It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, for the purpose of clause (ii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962 under the category "Institution" subject to the following conditions:-

- i) The notified Institution shall maintain separate books of accounts for its research activities;
- ii) The notified Institution shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;
- iii) The notified Institution shall submit, on behalf of the Central Government, to (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the Commissioner of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31st October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

<u>S No.</u>	<u>Name of the organisation approved</u>	<u>Period for which Notification is effective</u>
1.	<u>Kasturba Health Society, P.O. Sevagram</u> Wardha, Maharashtra-442102 (F. No. 203/61/99 – ITA-II)	1.4.99 to 31.3.2002
2.	<u>Vastu Shilp Foundation for Studies & Research in Environmental Design,</u> Sangath, Thal Tej Road, Ahmedabad-380054 (F. No. 203/33/2000 – ITA-II)	1.4.99 to 31.3.2000
3.	<u>Jaslok Hospital & Research Centre, 15,</u> Dr. G. Deshmukh Marg, Mumbai-400026 (F. No. 203/18/2000 – ITA-II)	1.4.99 to 31.3.2002
4.	<u>Regional Cancer Centre,</u> P.O.Box No.2417, Medical College Campus Thiruvananthapuram-695011 (F.No.203/40/2000/ITA.II)	1.4.99 to 31.3.2002
5.	<u>Current Science Association,</u> P.O.Box No.8001, C.V.Raman Avenue, Sadashivnagar Post, Bangalore – 560 080 (F.No.203/45/2000/ITA.II)	1.4.99 to 31.3.2000
6.	<u>The Karnataka Cancer Therapy & Research Institute, Nayanagar, Hubai – 580 025</u> Karnataka (F.No.203/44/2000/ITA.II)	1.4.99 to 31.3.2001
7.	<u>Shivsadan Renewable Energy Research Institute, 192/3, Industrial Estate,</u> Sangli, Maharashtra-416416 (F. No. 203/38/2000 – ITA-II)	1.4.99 to 31.3.2002

Notes: The notified Institutions are advised to apply in triplicates and well in advance for renewal of the approval, to the Central Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for renewal of approval shall also be sent directly to the Secretary, Department of Scientific and Industrial Research.


(Kamlesh C. Varshney)

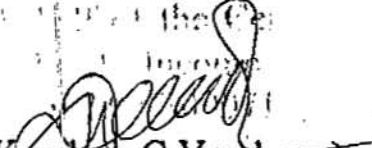
Under Secretary to the Govt. of India

Notification No. 11270 (F. No. 203/61/99-ITA-II & others)
To,

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. The applicant organisation.
2. The Director General of Income tax (Exemptions), Calcutta.
3. Comptroller & Auditor General of India
4. The Director, Department of Scientific and Industrial Research, "Technology Bhawan", New Mehrauli Road, New Delhi-110016
5. Director of Income Tax (Exemption) Mumbai,
6. Commissioners of Income Tax, Vidarbha-Nagpur, Gujarat-III - Ahmedabad, Trivandrum, Karnataka-II, Hubli and Kolhapur.
7. The concerned files and Guard file


(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

भारत के राजपत्र भाग ॥ खंड 3 ॥ में प्रकाशितार्थ ॥

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड
=0000=

नई दिल्ली, दिनांक 14 मार्च, 2000

अधिसूचना
आय-कर

सं. सर्वसाधारण की जानकारी के लिए यह अधिसूचना किया जाता है कि केन्द्र सरकार आयकर नियमावली, 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा ॥१॥ के खंड ॥१॥ के प्रयोजनार्थ नीचे उल्लिखित संगठनों को उनके नाम के सामने उल्लिखित अवधि के लिए "संस्था" श्रेणी के अंतर्गत निम्न-लिखित शर्तों के अधीन अनुमोदित करती है:-

॥१॥ अधिसूचित संस्था अपनी अनुसंधान गतिविधियों के लिए अलग से लेखा बही रखेगी ॥

॥२॥ अधिसूचित संस्था हरेक वित्त वर्ष के लिए अपनी वैज्ञानिक अनुसंधान गति-विधियों की वार्षिक रिपोर्ट प्रतिवर्ष 31 मई को अथवा उससे पहले सचिव वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग, प्रौद्योगिकी भवन, न्यू मेहरोली रोड, नई दिल्ली-110016 को प्रस्तुत करेगी,

॥३॥ अधिसूचित संस्था केन्द्र सरकार की तरफ से नामित कर निर्धारण अधिकारी को आयकर की विवरणी प्रस्तुत करने के अलावा अपने लेखा परीक्षक वार्षिक लेख की एक प्रति तथा अपनी अनुसंधान गतिविधियों जिसके लिए आयकर अधिनियम, 1961 की धारा 35 की उपधारा ॥१॥ के अंतर्गत छूट प्रदान की गई थी, के संबंध में आय और व्यय खाते की लेखा परीक्षा की एक प्रति प्रतिवर्ष 31 अक्टूबर को अथवा उससे पहले संगठन पर अधिकार क्षेत्र वाले ॥१॥ आयकर महानिदेशालय ॥छूट॥ ॥२॥ मिडलवर्न रोड, 5वां तलकलकत्ता-700071 ॥३॥ सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग ॥१॥ आयकर आयुक्त / आयकर निदेशक ॥छूट॥ को प्रस्तुत करेगी ॥

सं. अनुमोदित संगठन का नाम अवधि जिसके लिए अधिसूचना प्रभावी है

कस्तूरबा हेल्थ सोसाइटी, डाक्टर सेवाग्राम 1.4.99 से 31.3.2002

वर्धा, महाराष्ट्र-442102

॥सं॥ 203/61/99-आ.कर.नि.॥१॥

1.	2.	3.
2.	वास्तु शिल्प फाउंडेशन फार स्टूडीज रंड रिसर्च इन स्तवायरमेंट डिजाइन संगठन, कत तेण रोड, अहमदाबाद 380054 फा.सं. 203/33/2000-आ.क.नि.।।।	1.4.79 से 31.3.2000
3.	जललोक अस्पताल रंड रिसर्च सेंटर, 15, डा.जी.देशमुख मार्ग, मुंबई- 400026 फा.सं. 203/18/2000-आ.नि.।।।	1.4.79 से 31.3.2000
4.	रिजनल केंसर सेंटर, पी.ओ. बाक्स सं. 2417, मेडीकल कॉलेज कॉम्प्लेक्स, थिरुवनन्तपुरम- 695001 फा.सं. 203/40/2000-आ.नि.।।।	1.4.79 से 31.3.2002
5.	करन्ट साइन्स एसोसिएशन, पी.ओ. बाक्स सं. 8001, सी.वी. रामन एवेन्यू, तलाशिवनगर पोस्ट, बेंगलूर-560080 फा.सं. 203/45/2000-आ.नि.।।।	1.4.79 से 31.3.2000
6.	द. कर्नाटक केंसर थेरापी रंड रिसर्च इंस्टीट्यूट, 192/3 इन्डस्ट्रीयल एस्टेट, कान्नाडिका फा.सं. 203/44/2000-आ.नि.।।।	1.4.79 से 31.3.2001
7.	शिवसदन रिन्यूएबल एनर्जी रिसर्च इन्स्टी- ट्यूट, 192/3 इन्डस्ट्रीयल एस्टेट, सोमली, महाराष्ट्र - 416416 फा.सं. 203/38/2000-आ.क.नि.।।।	1.4.79 से 31.3.2000

टिप्पणी: अधिसूचित संस्थाओं को यह सलाह दी जाती है कि वे अनुमोदन के नवी-
करण हेतु तीन प्रतियाँ में और पहले ही अपने क्षेत्राधिकार में आने वाले
आयकर आयुक्त/आयकर महानिदेशक (इंस्टीट्यूट) के माध्यम से केन्द्र सरकार
को आवेदन करें। अनुमोदन के नवीकरण के लिए आवेदन पत्र की तीन प्रतियाँ
सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग को भी सीधे भेजी जाएंगी।